<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA No. 1550 of 2018 in DFR No. 3127 of 2018

Dated: 13th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: DNH Power Distribution Company Limited Vs. Central Electricity Regulatory Commission & Anr.			Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri Mr. Ashwin Ramanatha	
Counsel for the Appellant(s)	:	Mr. Vishrov Mukerjee fo	or R-2

<u>ORDER</u>

Mr. Vishrov Mukerjee, learned counsel appears on behalf of Respondent No.2 and seeks six weeks' time to file objections/reply to IA No. 1550 of 2018 and main appeal. Time is granted. He may file objections/reply to the same on or before 24-1-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder within two weeks, i.e. on or before 7-2-2019 with advance copy to the other side.

List the matter on 1-3-2019.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/pk